

HIGH COURT OF MADRAS - MADURAI BENCH**SITTING ARRANGEMENT - From 02.01.2018**

Sl.No.	HON'BLE JUDGES	SUBJECT
1	M.Sathyannarayanan, J and R.Hemalatha, J	Public Interest Litigation (All Stages) Writ Appeals relating to Education, Industrial Laws, Mines & Minerals, Co-operative Societies, Electricity, Sales Tax, Income Tax, Customs & Central Excise Writ Petitions relating to Central Administrative Tribunals Writ Appeals not assigned to any other Bench (All Stages) Cases relating to Commercial Appellate Division such as AS (Commercial) and CMA (Commercial)
1a	M.Sathyannarayanan, J	After Division Bench work - Old Criminal Original Petitions (u/s.482 of Cr.PC)
1b	R.Hemalatha, J	After Division Bench work - Criminal Appeals - upto the year 2010)
2	N.Kirubakaran, J and R.Tharani, J	Writ Petitions relating to Removal of Encroachment, Unauthorised occupation & Unauthorised Construction, Matters relating to DRT and DRAT Writ Appeals relating to Motor Vehicle, Local Administration, Land Reforms, Land Tenancy, Agricultural Marketing, Labour and Service Appeals under Tax Laws to be heard by Division Bench (All Stages) Writ Petitions not assigned to any other Division Bench (All Stages)
2a	N.Kirubakaran, J	After Division Bench Work - old Civil Miscellaneous Appeals
2b	R.Tharani, J	After Division Bench work - Civil Revision - upto the year 2010 (All Stages)

3	S.Vimala, J and T.Krishnavalli, J	Habeas Corpus Petitions, Criminal Appeals to be heard by a Division Bench and any other Criminal Matters to be heard by a Division Bench but not specifically assigned to any other Division Bench Special Tribunal Appeals, First Appeals, First Miscellaneous Appeals, Criminal Contempt Petitions and Contempt Appeals
3a	S.Vimala, J	After Division Bench Work - Second Appeals - upto the year 2001 (All Stages) Contempt Petitions relating to orders of Judges (Single Bench) who have demitted office
3b	T.Krishnavalli, J	After Division Bench Work - Criminal Revision - upto the year 2012 (All Stages)
4	P.N.Prakash, J	Criminal Appeals - from the year 2011 (All Stages) Criminal Revisions - from the year 2013 (All Stages) CBI & Prevention of Corruption Act Cases (All Stages - except Bails & Anticipatory Bails)
5	V.Bharathidasan, J	Writ Petitions relating to Education, Urban Land Ceiling, Land Acquisition, Other Land Laws, Land Revenue, Land Tenancy, Local Authorities, Mines and Minerals, Industries, Forests, State Excise and Prohibition and Writ Petitions which are not specifically assigned to any other Bench (All Stages)
6	S.S.Sundar, J	Second Appeals - from the year 2012 (All Stages) First Appeals - from the year 2008 (All Stages)
7	J.Nisha Banu, J	Civil Revision Petitions - from the year 2014 (All Stages) Second Miscellaneous Appeals, Company Appeals and Petitions filed under Section 24 of CPC
8	S.M.Subramaniam, J	Writ Petitions relating to Labour and Service - upto the year 2013 (All Stages)

9	A.M.Basheer Ahamed, J	First Miscellaneous Appeals (All Stages)
10	G.R.Swaminathan, J	Writ Petitions relating to Labour and Service from the year 2014 (All Stages) Writ Petitions relating to Motor Vehicles, Motor Vehicle Tax, All other Taxes & Duties, Export and Import, Customs and Central Excise (All Stages)
11	S.Ramathilagam, J	Second Appeals - of the years 2002 to 2011 (All Stages) First Appeals - upto the year 2007 (All Stages) Civil Revision Petitions - of the years 2011 to 2013 (All Stages)
12	P.Rajamanickam, J	Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages) - from the year 2014
13	R.Pongiyappan, J	Criminal Original Petitions - Anticipatory Bail and Bail Applications Criminal Original Petitions (u/s. 482 of Cr.PC.) (All Stages) - up to the year 2013

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, now having determination of Bail and Anticipatory Bail.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//